

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALIAHABAD BENCH

ALLAHABAD.

Allahabad this the 3rd day of November 2000.

Original Application no. 1119 of 1995.

Hon'ble Mr. S.K.I. Naqvi, Judicial Member

Surendra Kumar,  
S/o Daulat Ram,  
R/o Village Sapanhar,  
Post Office Devait,  
District Azamgarh.

.. Applicant

C/A Shri B. Tiwari

Versus

1. Union of India through the Chairman,  
N. Rly., Baroda House,  
Rail Bhawan.,  
New Delhi.
2. Gen. Manager (Personnel),  
N.E. Railway, Gorakhpur.
3. Chief Signal Telecom Engineer Construction,  
Sri V.P. Agarwal, N.E. Rly.,  
Gorakhpur.
4. Dy. Signal Telecom Engineer Construction,  
N.E. Rly., Varanasi Division,  
Varanasi.

.. Respondents

C/Rs Shri P. Mathur

See

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O R D E R (Oral)

Hon'ble Mr. S.K.I. Naqvi, Member.J.

Shri S. Kumar, the applicant was transferred from Varanasi to Lucknow and being aggrieved of the same he preferred this OA to quash the order.

2. The respondents have contested the case and filed CA, through which efforts have been made to justify the impugned order.

3. Arguments of learned counsel for the parties have been heard and perused the record.

4. Now as development during the pendency of the case, the applicant has again been ordered to be posted at Varanasi and his lien at Varanasi has ~~already~~ <sup>also</sup> been acknowledged, therefore, the relief sought for has been provided by the department vide order dated 29.09.2000 as office ~~no~~ circular no. 58/2000.

5. For the above the OA becomes infructuous and disposed of accordingly. No order as to costs.

*S. Naqvi*  
Member-J

/pc/